

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 3/2009
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)





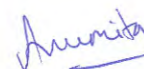
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

NAME OF THE COMPANY : M/S.

Union of India
V/s
Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

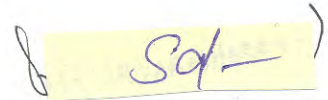
1	SALUD AHMED	ID (Pros) SFTO		
2	A.K. Srinivallata	Pros (AKS) SFTO		
1.	Mr. Vinodet Gunde, Sr. Adv.	} for Respondent No. 1		
2.	Ms. S.K. Giri, Adv.			
3.	Ms. Shelly Khanna, Adv.			
1.	Ms. Vinod Gunde, Adv.	} for JLT+PS		
2.	Mr. Tarun Mehta, Adv.			
1)	Mr. Sanjeer Navila (CGSC)	} for Petitioner		
	Miss. Anumita Chandra			

Contd -

ORDER

In view of the orders passed in C.A.-141(PB)2017 by the NCLAT, the matter is required to be taken up by the concerned jurisdictional Tribunal. As the matter was part heard before the Hon'ble Principal Bench let the same be placed before the Hon'ble Principal Bench on 24.04.2017 for necessary directions.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
13.04.2017